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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, 10th May, 1973.

Notification  
Income-tax

No. 347 (F.No. 404/138/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri S. Boshyan who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri V. Draviam made under Notification No. 174 (F.No. 404/291/72-ITCC) dated the 4th September, 1972, is cancelled with effect from 15.5.73.

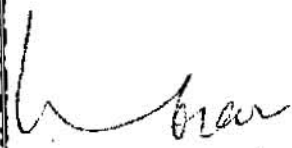
3. This Notification shall come into force with effect from 15.5.73.

Sd/-  
( M. N. NAMBIAR )  
UNDER SECRETARY  
CENTRAL BOARD OF DIRECT TAXES.

The Manager,  
Government of India Press,  
New Delhi.

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